

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

Dated: Allahabad this 6th day of May, 1996

CORAM: Hon'ble Dr. R.K.Saxena, Member (J)
Hon'ble Mr D.S.Bawej, Member (A)

ORIGINAL APPLICATION NO. 636 OF 1993

Suresh Chandra aged about 46 years son
of Late K.M.Agarwal, resident of 112/305-B,
Swaroop Nagar, Kanpur, presently employed as
Deputy General Manager, Ordnance Parachute
Factory, Kanpur

Applicant

versus

1. Union of India through the Secretary, Ministry of Defence, Department of Defence Production, Government of India, New Delhi
2. The Chairman, Ordnance Factory Board / Director General of Ordnance Factories, 10-A, Auckland Road, Calcutta
3. The Controller of Defence Accounts (Fys), 10-A, Auckland Road, Calcutta
4. The General Manager, Ordnance Parachute Factory, Kanpur

Respondents

ORDER (ORAL)

(By Hon'ble Dr. R.K.Saxena, Member (J)

Suresh Chandra, applicant filed this O.A. seeking the relief that the respondents be directed to step up the pay of the applicant on the post of Works Manager to Rs. 3,625/- per month as on 31.7.1986 and at par with the pay fixed in the case of Sri T.S.Vishwanathan, who was junior to the applicant. The notices were issued to the

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Respondents who filed the Counter-Affidavit through Smt Anupma Tripathi, Assistant Works Manager (Administration), Ordnance Parachute Factory, Kanpur. The relief claimed by the applicant was averred not admissible to him. The applicant had filed the Rejoinder reiterating the facts as were mentioned in the O.A.

2. The matter was listed for final hearing Sri N.K.Nair, Counsel for the applicant and Km. Sadhna Srivastava, Counsel for Respondent are present.

3. Sri Nair makes statement at bar that whatever relief was sought by the applicant through this O.A., was already granted to him by the Respondents. In view of this fact, Sri Nair wants to withdraw the O.A. Accordingly we order the dismissal of the O.A. as withdrawn. No order to cost.

Dhankar
Member (A)

Dandayudh
Member (J)

RJ